



RIGHT TO
INFORMATION

తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE
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HYDERABAD, WEDNESDAY, MARCH 16, 2016.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.

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JUDICIAL NOTIFICATIONS.

**HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF TELANGANA
AND ANDHRA PRADESH**

GUIDELINES FOR DESIGNATION OF ADVOCATES AS SENIOR ADVOCATES :

ROC No.3179/SO/2015:- The High Court of Judicature at Hyderabad for the State of Telangana and Andhra Pradesh frames the following guidelines for designating Advocates as Senior Advocates, under Section 16 (2) of the Advocate's Act, 1961 (Central Act 25/1961; in supercession of the earlier guidelines issued in ROC No.1529/SO/2008 and existing guidelines on the Subject.

- (1). The High Court may designate an Advocate as a Senior Advocate if, in its opinion, by virtue of his ability, standing at the Bar, special knowledge or experience in law, legal acumen, high ethical standards, unimpeachable integrity and experience in legal aid work, he deserves such distinction.
- (2). The name of an Advocate, for being designated as a Senior Advocate, should be sponsored by three Senior Advocates in the forms hereunto appended. A Senior Advocate shall not propose the names of more than two advocates in a calendar year.
- (3). The Advocate, to be designated as a Senior Advocate, should have:-

- (i). completed 45 years of age, as on the date of the proposal;

- (ii). a minimum standing of 15 years at the Bar, out of which not less than seven years shall be in the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh or the High Court of Judicature of Andhra Pradesh.
- (iii) been assessed to Income Tax for 10 years preceding the date of proposal of his candidature for designation as a Senior Advocate;
- (iv) declared gross legal professional income of not less than Rupees ten lakhs per annum for the past three years.

Provided, however, that the Chief Justice may, in his discretion, relax the criteria prescribed in clauses (iii) and (iv) above, in the case of a particular Advocate having regard to the nature of his practise, including his contribution to legal aid.

- (v). ordinarily appeared as the arguing Counsel in not less than twenty five cases, reported in law journals, in the preceding three years and should have contributed to the growth of law; or should have appeared in the Court as a Senior Law Officer of the Government i.e., the Additional Advocate-General or the Public Prosecutor or the Assistant-Solicitor General.

Provided that the Advocate-General, for either of the States of Telangana or Andhra Pradesh, shall, ordinarily, be designated as a Senior Advocate.

- (vi) not been convicted by a competent Court, not have been charged for an offence involving moral turpitude or for contempt of Court or imposed punishment by the Bar Council of the State/Bar Council of India; and
- (4). Canvassing in any form, including meeting the Judges, either by advocate concerned, or by the Senior Counsel proposing his candidature, shall result in disqualification of the proposal.
 - (5). The Registrar General shall process the proposal and place the same before the Full Court, as per the directions of the Honourable the Chief Justice.

- (6). The Full Court may, by a majority of 2/3rd of the total number of judges present and voting, by secret ballot, decide to designate an Advocate as a Senior Advocate.
- (7). On acceptance of the proposal by the Full Court, the Registrar General shall notify acceptance of the proposal to the Advocate concerned. Intimation shall also be sent to the High Court Advocates' Association, the Bar Council of the State, the Bar Council of India, and the Registrar, Supreme Court of India.
- (8). The proposal, once rejected, shall not be reviewed. A fresh application may, however, be submitted two years after the date of rejection of the earlier proposal.
- (9). A designated Senior Advocate shall not appear in any Court or proceeding in the absence of his instructing Counsel. He shall also not draft pleadings.
- (10). Withdrawal of designation:
 - (a) if, after being designated as a Senior Advocate, it is reported by a Judge of the High Court that, by virtue of his/her conduct and behaviour either inside or outside the Court, the advocate has forfeited his/her privilege to be a Senior Advocate, such a report shall be placed before the Chief Justice.
 - (b) the Chief Justice, on being satisfied that the matter necessitates further examination, shall refer it for enquiry by a committee of three judges to be constituted by him. The committee shall, after giving the Senior Advocate a reasonable opportunity of being heard, including, if requested, a personal hearing, submit its recommendation to the Chief Justice not later than six months from the date of the reference.
 - (c) if the committee recommends withdrawal of the designation as a Senior Advocate, the report of the committee shall be placed before the Full Court as per the directions of the Hon'ble the Chief Justice.

- (d) if a majority of judges present and voting, by secret ballot, decide that the designation should be withdrawn, the Court shall recall the earlier designation of the Advocate as a Senior Advocate.
- (e) the Registrar General shall notify withdrawal of the designation, and communicate the decision of the Full Court to the Advocate concerned, the High Court Advocates Association, the Bar Council of the State, the Bar Council of India, and the Registrar, Supreme Court of India.

FORM OF PROPOSAL

To

The Honourable the Chief Justice and the Judges of the High Court of Judicature at Hyderabad.

I,.....
(Name etc.)

Propose Shri/Shrimati/Kumari.....
(Name etc.)

For being designated as Senior Advocate, who, in my opinion, by virtue of his ability, standing at the bar, special knowledge or experience in law, legal acumen, high ethical standard, and experience in legal aid work, deserves such distinction.

Dated this Day of 20

Signature of the Senior Advocate

FORM OF CONSENT

I hereby express my consent, for being designated as Senior Advocate.
Advocate.

FORM OF BIO-DATA

- 1). Name:
- 2). Father's/husband's name:
- 3). Address:
- 4). Permanent Address:
- 5). Age/Date of Birth:
- 6). Date of Enrolment:
- 7). Name of the Bar Association of which he is a member.

- 8). Number of years of practice, and in which Court/s.
- 9). If specialized in any branch of Law.
- 10). Year from which he became an income tax assessee, in respect of the professional income (enclose copies of relevant documents).
- 11). Particulars of annual declared gross professional income for the past three years (with copies of documents in this regard);
- 12). Whether he is, or has been, in the panel of Advocates of the State or Central Government, or a public sector undertaking, or a statutory body, or institution. If so, details thereof.
- 13). Particulars of important matters in which he appeared in the last three years, and particulars of atleast twenty five citations of reported cases during this period.
- (14). Names and particulars of Advocates associated with him in his chambers/office.
- (15) Particulars of cases in which he appeared as an arguing Counsel, on behalf of another Advocate, (not being an advocate from his chambers/office), during the preceding three years, and the name and particulars of the Advocate on whose behalf he appeared.
- 16). Particulars of articles, if any, published in any journal or books, if any, authored.
- 17). Whether associated with any faculty of Law (If so, the particulars thereof).
- 18). Particulars of the cases in which he provided free legal aid.
- 19). Whether his name was earlier proposed for being designated as Senior Advocate of the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, or any other High Court, or of the Supreme Court of India. If so, the decision thereon.
- 20). Whether involved in any Criminal Case, or disciplinary proceedings before the State Bar Council. If so, the particulars, the result/the stage of the proceedings.

DECLARATION

I, Son of, Advocate hereby
declare that the above stated particulars are true and correct.

Sd/-
(NAME OF THE ADVOCATE)

Hyderabad,
14.03.2016.

CH. MANAVENDRANATH ROY,
Registrar General.

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